

**CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
COURT NO. II**

Excise Appeal No.51865 of 2018 (SM)

[Arising out of Order-in-Appeal No.83 (SJ)CE/JPR/2018 dated 27/28.03.2018 passed by the Commissioner (Appeals), Central Excise and Central Goods & Service Tax, Jaipur]

M/s. Castex Technologies Limited
(formerly known as M/s. Amtek India Limited),
Plot No.SP(A), 1195, RIICO Industrial Area,
Phase-IV, Bhiwadi (Rajasthan).

Appellant

VERSUS

**Commissioner of Central Excise
& Service Tax,**
'A' Block Surya Nagar,
Alwar (Rajasthan).

Respondent

APPEARANCE:

Shri Dhruv Tiwari, Advocate for the appellant.
Shri Pradeep Gupta, Authorised Representative for the respondent.

CORAM: HON'BLE SHRI ANIL CHOUDHARY, MEMBER (JUDICIAL)

FINAL ORDER NO.51260/2021

DATE OF HEARING/DECISION:08.04.2021

ANIL CHOUDHARY:

The appellant has settled their dispute with the respondent – Department under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

2. In token of final settlement, Revenue has issued certificate in Form SVLDRS-4 dated 18.01.2020. Accordingly, the appeal is disposed of in terms of the final settlement of the dispute between the parties under the Scheme.

[order dictated & pronounced in open court]

(ANIL CHOUDHARY)
MEMBER (JUDICIAL)

